IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

Excise Appeal No.42005 of 2016

(Arising out of Order in Appeal No. 267 to 272/2016 (CXA-II) dated 27.7.2016 passed by the Commissioner of Central Excise (Appeals -II), Chennai)

M/s. Ozoline Technologies **Appellant**
167/168, III Cross
Mohan Nagar
Puducherry – 605 005.

Vs.

Commissioner of GST & Central Excise **Respondent**
No. 1, Goubert Avenue
Puducherry – 605 001.

APPEARANCE:

None for the Appellant
Smt. Anandalakshmi Ganeshram, Authorized Representative
for the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)
Hon'ble Shri M. Ajit Kumar, Member (Technical)

FINAL ORDER NO. 40039/2025

Date of Hearing : 07.01.2025
Date of Decision: 07.01.2025

Per M. Ajit Kumar,

The appellant has filed Form – 4 Discharge Certificate issued under SVLDR Scheme, 2019.

2. From a perusal of the documents placed on record, it is seen that Discharge Certificate in Form No. SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 has been issued to the appellant. The present appeal is therefore to be

deemed as withdrawn in terms of section 127(6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme.

3. In view of the above, in terms of sub-section (6) of Section 127 of the Finance Act, 1994, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

Sd/-	Sd/-
(**M. AJIT KUMAR**)	(**P. DINESHA**)
Member (Technical)	Member (Judicial)

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